

GOVERNMENT OF INDIA
MINISTRY OF FOOD PROCESSING INDUSTRIES
RAJYA SABHA
STARRED QUESTION NO. *58
ANSWERED ON 14.12.2018

STANDARDIZATION OF PROCESSED FOOD FOR EXPORT

*58. SHRI SANJAY SETH:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether Government is aware that an appalling Rs. 92,000 crore worth of food is wasted every year due to lack of proper food processing;
- (b) if so, the policy measures in place to standardize and promote food processing industries to judiciously manage food surplus for export;
- (c) whether our processed food products comply with the international sanitary and phytosanitary (SPS) requirements, if so, the details thereof;
- (d) whether it is a fact that the EU does not import our marine produces due to SPS concerns; and
- (e) if so, the reasons therefor and corrective steps taken, if any, in this regard?

ANSWER

THE MINISTER FOR FOOD PROCESSING INDUSTRIES

(SMT. HARSIMRAT KAUR BADAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) to (e) OF RAJYA SABHA STARRED QUESTION NO. *58 FOR ANSWERED ON 14TH DECEMBER, 2018 REGARDING STANDARDIZATION OF PROCESSED FOOD FOR EXPORT.

(a): Yes, sir. As per a study conducted by Central Institute of Post-Harvest Engineering and Technology (CIPHET), Ludhiana, in March 2015, the estimated annual value of harvest and post-harvest losses of major agricultural produces at national level was Rs. 92,651 crores based on production data of 2012-13 at 2014 wholesale prices.

(b): With a view to standardise the manufacturing of processed food products and to promote Food Processing Sector in the country Government has taken a number of policy initiatives.

The food safety and standards regulations are laid down under Food Safety and Standards Act, 2006 administered by Food Safety and Standards Authority of India (FSSAI). Standards are harmonized as per the international practices by FSSAI from time to time.

The Government has permitted 100% Foreign Direct Investment (FDI) through automatic route in manufacturing of food products and 100% FDI under Government approval route for retail trading, including through e-commerce, in respect of food products produced and/or manufactured in India, a special fund of Rs.2000 crore has been created in National Bank for Agriculture and Rural Development (NABARD) to provide affordable credit to food processing projects/units, food & agro-based processing units and cold chain has been classified as agriculture activity for Priority Sector Lending (PSL), lower Goods & Service Tax (GST) rates for majority of food products have been fixed, 100% exemption of Income Tax on profit for new food processing units and 100 percent income tax exemption from profit derived from activities such as post-harvest value addition to agriculture by FPOs' having annual turnover up to Rs. 100 crores have been provided to attract investment in the sector.

Further, the Ministry of Food Processing Industries (MoFPI) is implementing a Central Sector Scheme named as Pradhan Mantri Kisan SAMPADA Yojana (PMKSY). Under PMKSY, capital subsidy in the form of grants-in-aid ranging from 35% to 75% of the eligible cost of the project are provided to investors under the various schemes for undertaking infrastructure, logistic projects and setting up of food processing units in the country.

(c): The processed food products of India comply with the international sanitary and phytosanitary (SPS) requirements. Marine products, exported from India comply with international SPS requirements. Indian exporters are complying with HACCP (Hazard Analysis and Critical Control Point) System and other requirement of the importing countries that may vary from country to country.

(d): No, sir.

(e): Does not arise.
